

06.11.2024
Item No.1
PG/KS
Ct. No.1

W.P.A.(P) 466 of 2024

**Sri Suvendu Adhikari & Anr.
Versus
The State of West Bengal & Ors.**

Mr. Billwadal Bhattacharyya
Mr. Anish Kumar Mukherjee
Mr. Suryaneel Das
Mr. Tamoghna Pramanick
Mr. Chiranjit Pal

.....For the Petitioners

Mr. Kishore Datta, Ld. A.G.
Mr. Amitesh Banerjee, Ld. Sr. Standing Counsel
Mr. Anirban Ray, Ld. G.P.
Mr. Sirsanya Bandyopadhyay, Ld. Jr. Standing Counsel
Mr. Debangshu Dinda

.....For the State

Mr. Dhiraj Trivedi, Ld. D.S.G.I.
Mr. Arijit Majumder

.....For the Union of India

Mr. Arun Kr. Maiti (Mohanty)
Mr. Bhaskar Prosad Banerjee
Mr. D. Tandon

.....For the N.I.A.

1. Affidavit-of-service filed in Court today is taken on record.
2. We have heard Mr. Billwadal Bhattacharyya, learned advocate appearing for the petitioners and the learned Advocate General appearing for the State.
3. The learned Advocate General has raised a preliminary objection regarding the maintainability of the writ petition and in particular with regard to the second writ petitioner to file the present writ petition with the prayer sought for. The State would deny the allegations made

in the writ petition and certain photographs were placed before the Court to show that there was no mob and one person had come out on the streets with the sword and subsequently used firearms and the police have registered a case. However, the said person is yet to be appreciated and is stated to be absconding. As many as 23 people have been arrested.

4. In order to consider as to what direction has to be issued in this writ petition, let the appropriate authority of the State file a report in the form of an affidavit with all annexures.
5. Mr. Bhattacharya, learned advocate appearing for the petitioners would submit that he has got a pen drive containing the video footage of the riotous situation in the concerned area. Let a copy of the said pen drive be handed over to the Court Officer and another be handed over to the learned Advocate General during the course of the day.
6. Let the report be filed not later than 18th November, 2024; reply thereto, if any, be filed not later than 20th November, 2024.
7. List the matter on 21st November, 2024.
8. In the meantime, the State should endeavour to take all necessary steps to ensure that peace is maintained in all the localities, more particularly, the locality mentioned in the writ petition.

9. Considering the fact that it is a festive season and Chhat Puja has also commenced followed by the Jagadhatri Puja in Chandannagar, it is the responsibility of the State to ensure that the people celebrate the festival with the usual flavour without any hindrance to the same.

(T.S SIVAGNANAM)
CHIEF JUSTICE

(HIRANMAY BHATTACHARYYA, J.)